

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5780
ANSWERED ON:29.04.2015
REMOVAL OF NO DETENTION CLAUSE
Venugopal Dr. Ponnusamy

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is true that the Government has received representations from many State Governments urging to remove the no detention clause at various levels by different State Governments;
- (b) if so, the details thereof;
- (c) whether the Government has taken any decision thereon; and
- (d) if so, the details thereof?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

(a) to (d) : Yes, Madam. The representations received from State governments for review of no detention clause in the Right of Children to Free and Compulsory Education (RTE) Act, 2009 at various levels were referred to the Sub-Committee of Central Advisory Board of Education(CABE), chaired by Education Minister, Government of Haryana for consideration. The CABE Sub-Committee was constituted for assessment and implementation of Continuous and Comprehensive Evaluation in the context of the no-detention provision in the RTE Act, 2009, has, since, submitted its recommendations, which include, inter alia, measuring learning level outcomes of all children on regular basis, catalyse a performance-driven culture a review of 'No Detention Policy'.